CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.776/2017

Date of Decision: 29.01.2018.

CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J) HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)

Yusuf Khan Pathan Khan Occu: Service R/at Yadgar Kirana, Chistiya Colony, Cidco N-6, Aurangabad O/at Central Excise & Customs, Aurangabad – 431 005.

... Applicant

(Advocate Shri P.A. Kulkarni)

Versus

- 1. Union of India, through the Secretary, Ministry of Finance, Janpath, New Delhi 110 001.
- 2. The Director
 Central Board of Excise Control
 North Block, New Delhi.
- 3. The Chief Commissioner Central Excise & Customs, Nagpur Zone, Nagpur.
- 4. The Commissioner Central Excise & Customs Aurangabad 431 005.

Respondents

ORDER (Oral) Per : Shri A.J. Rohee, Member (J)

Today when the matter is called out for admission, Applicant and Shri P.A. Kulkarni, learned Advocate for him both remained absent without any intimation, even on repeated calls between 11.30 am to 1.30 pm. We have carefully perused the

case record.

- 2. In this OA, the claim is for regularization of service which is rejected by the impugned order.
- 3. The record shows that this OA has been filed on 18.10.2016. On scrutiny, the office has settled as many as nine office objections. The learned Advocate for the Applicant was informed vide letter dated 06.07.2017 to appear and to remove the office objections. However, nothing has been heard from the other end and hence Registry has placed this matter before this Tribunal for admission.
- 4. In view of this, the OA cannot proceed further in absence of the applicant and his Advocate. It appears that the applicant has lost interest in the matter.
- 5. In view of this, the OA stands dismissed in default of appearance of the applicant and his Advocate at admission stage and also for failing to remove the office objections.
- 6. Registry is directed to forward certified copy of this order to both the parties.

(R. Vijaykumar) Member (A) (Arvind J. Rohee)

Member(J)

dm.